

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCivil Appeal No.1015/2014

GYANENDRA KUMAR SHUKLA (D) & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH THR. COLLECTOR & ORS. Respondent(s)

(IA No.126187/2017-CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN. and IA No.126185/2017-APPLICATION FOR SUBSTITUTION and and IA No.126189/2017-FOR SETTING ASIDE THE ABATEMENT and IA No.126191/2017-FOR SETTING ASIDE THE ABATEMENT (CONDONATION OF DELAY) and IA No.126192/2017-EXEMPTION FROM FILING O.T.)

Date : 14-12-2017 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA
[IN CHAMBER]

For Appellant(s) Ms. Asha Gopalan Nair, AOR

For Respondent(s) Mr. Akshat Kumar, AOR
Mr.Aishwarya Pathak, Adv.UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

The application for substitution to bring on record the proposed L.Rs of the deceased appellant No.1 is allowed.

Delay condoned and the abatement is set aside subject to payment of costs of Rs.1,000/- to be paid to the Supreme Court Legal Services Committee

(USHA RANI BHARDWAJ)
AR CUM PS(RAJINDER KAUR)
BRANCH OFFICER